

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 91 of 2017 &
IA Nos. 1044 & 1151 of 2017**

Dated: 11th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:-

NTPC Limited

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. S.Ventakesh
Mr. Pratyush Singh

Counsel for the Respondent(s) : Mr. Manu Seshadari
Ms. Neha Garg for R-1

Mr. Ravin Dubey
Mr. Anurag Naig (Rep.) R-2

ORDER

IA NO. 1044 OF 2017

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NO. 1151 OF 2017
(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 91 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **26.03.2018**.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member